IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.583 OF 2022

IN THE MATTER OF:

Naveen Rana. ........Applicant

Versus

State of Uttarakhand. ... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, PAURI GARHWAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL VIDE ITS ORDERS DATED 14.09.2022 AND 20.12.2022 IN THE ABOVEMENTIONED MATTER

## P A P E R - B O O K

INDEX


| Srl. | Particulars | Pages |
|---|---|---|
| | | 21 |
| 1. | Report by way of Affidavit on behalf of District Magistrate, PauriGarhwal, Uttarakhand in compliance of orders dated 14.09.2022 and 20.12.2022 passed by this Hon'ble Tribunal | 22-36 |
| 2. | ANNEXURE R-1: A true copy of the order dated 14.09.2022 passed by this Hon'ble Tribunal. | 37-38 |
| 3. | ANNEXURE R-2: A true copy of the order dated 20.12.2022 passed by this Hon'ble Tribunal. | 39-40 |
| 4. | ANNEXURE R-3: Photocopy of the report of District Magistrate, PauriGahrwal, Uttarakhandalongwith its annexures | 41-45 |


Filed by:


Rahul-Verma

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand/Respondent
137, Tower No.10, Supreme Enclave,
MayurVihar Phase-I,Delhi-110091Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

22

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 583 OF 2022

IN THE MATTER OF:

Naveen Rana. ........Applicant

Versus

State of Uttarakhand. ... Respondent

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, PAURI GARHWAL, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THIS HON'BLE TRIBUNAL VIDE ITS ORDERS DATED 14.09.2022 AND 20.12.2022 IN THE ABOVEMENTIONED MATTER

I, Ashish Chauhan S/o Shri Mangilal aged about 43 years, presently posted as District Magistrate, Pauri Garhwal, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my above mentioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent and duly authorised to file present Report by way of Affidavit on behalf of State of Uttarakhand.

2. That this Hon'ble Tribunal vide earlier its order dated 14.09.2022 was pleased to pass the following directions:-

"...................................................

...................................................

*3. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of the representative of State PCB, Executive Officer, Municipal Council, Pauri and the District Magistrate, Pauri to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, take appropriate remedial action by following due process of law particularly to ensure that there should not be any encroachment and illegal activity in the prohibitory zone and submit its report within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.*

*4. List for further consideration on 20.12.2022*

............................................................"

A true copy of the said order dated 14.09.2022 passed by this Hon'ble Tribunal is annexed hereto and marked as ANNEXURE R-1.

3. That,thereafter, the matter was listed on 20.12.2022, after hearing, this Hon'ble Tribunal was pleased to pass the following operative directions:-

"...............................................

*2. Vide order dated 14.09.2022, this Tribunal constituted a Joint Committee comprising of the representative of Uttarakhand Pollution Control Board (UKPCB), Executive Officer, Municipal Council, Pauri and O. A. No. 583/2022 Naveen RanaVs State of Uttarakhand -2- the District Magistrate, Pauri and directed the same to verify the factual position and submit its report within one month.*

*3. However, report of the Joint Committee has not been received so far.*

*4. Learned Additional Advocate General for the State of Uttarakhand seeks some more time to file report of the Joint Committee.*

*5. The request is allowed. The Joint Committee is again directed to submit its report within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*

*6. It is clarified that if the report is not submitted within the permitted period, exemplary costs may be imposed on the Members of the Joint Committee.*

*7. List for further consideration on 16.02.2023.*

.........................................................."

A true copy of the said order dated 20.12.2022 passed by this Hon'ble Tribunal is annexed hereto and marked as ANNEXURE R-2.

4. That it is respectfully submitted that in compliance of the directions passed by this Hon'ble Tribunal, the joint inspection team was constituted and inspection was done on 12.11.2022 and point-wise report and relevant material for kind consideration of this Hon'ble Tribunal are as follows;

5. That in compliance of the above mentioned directions passed by this Hon'ble Tribunal the subject-wise report in Tabular form by way of affidavit is being furnished as follows:

| Srl. | Details of Complaint | Status of the site |
|---|---|---|
| 1. | There is lot of garbage and street-vendors standing in bad-manner on the turning of Geeta Bhawan from Ramjhula, and on front side of shop of Delhiwala, Joshi provision store and KarghaVatralaya | There is no garbage found on the turn of Geeta Bhawan from Ramjhula on front side of shop of Delhiwala, Joshi provision store and Kargha Vatralaya. There are 2-3 registered vendors in moving condition, which were found and sweepers of municipality are regularly sweeping the spot in question. |
| 2. | There are tea-stalls and thelies installed on the upper side of Nav-Ghat and they spread | At the time of inspection, no tea-stall was found on the in Nav-Ghat. On the upper side of Nav-Ghat one registered- tea vendor was |

| | | |
|---|---|---|
| | lot of garbage | standing, the vendor has installed the dustbin, so that garbage generated from the stall does not go to river Ganga. |
| 3. | On the gate of new Dharamshala, one tea stall is installed in very bad-manner by encroaching the road by one employee of Swargashram trust and a lot of garbage has been spread. | There is tea stall installed on the one side of road on the gate of new Dharamshala, the above concerned tea-vendor has installed the dustbin, and, therefore, no garbage is spreading. |
| 4. | On both sides of Laxmi Narayan Temple, complete encroachment has been done on the stairs by about 20 vendors by installing the stalls, lot of garbage is available and the Ghat has been completely closed, because of the same, the ladies are facing | There are about 12 registered stalls in Swargashram nearby Laxmi Narayan Temple, but no problem is created in moving on the river-bed because of these stalls, since the above stalls are installed at sufficient distance from the river bed, the above vendors have already installed the dustbin, all the vendors are licence-holders of nagar Panchayat. |

NOTARY R.S. NEGI PUBLIC GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | lot of problem in taking bath, in the guise of the same, the clothes, purses, jewelry etc. of the tourists are stolen at the time of bathing, the police ignore to registered report of the same, therefore, these incidents don't came into light. Mostly vendors are from outside. | |
| 5. | On the opposite side of Geeta Bhawan, the thelies and stalls are installed by encroaching half of road, there is lot of garbage generated and the same does not looks good. | On the opposite road of main gate No.1 of Geeta Bhawan, about 2-3 registered thelies (vendors) are doing their livelihood, they have already installed the dustbins, therefore, at the time of spot inspection, no garbage were found. |
| 6. | There is lot of gathering by Theli vendorson the gate of Geeta Bhawan and | On the opposite road of main gate No.1 of Geeta Bhawan, about 2-3 registered thelies (vendors) are doing there livelihood, they already |

NOTARY
N.S. NEGI
NOTARY PUBLIC
Pauri Garhwal
GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | permanent encroachment has been done on the road starting from Geeta Bhawan to Saadhu Samaj Bazar, there is lot of garbage available. There is encroachment done by one family by installing total 06 Thelies/stalls, and these thelies are installed on the exact opposite side of gate no.1 of Geeta Bhawan by encroaching half of road, there are in very shameful position, when the officers crosses this side they also remain keep quite and don't take any action. | installed the dustbins, therefore, at the time of spot inspection, no garbage were found. |
| 7 | By crossing the above market, the whole road has been encroached | There are 2-3 registered Street-vendors installed in moving condition on the Gate No.2 of |

NOTARY
GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | by Street-vendors on the gate No.2 of Geeta Bhawan opposite side of Punjab national Bank nearby Parmarth Niketan till Janki Bridge. | Geeta Bhawan and Punjab National Bank opposite side road of Swargashram. |
| 8. | Between street of Geeta BhawanNo.3 and Vaanprasth Ashram on the side of river Ganga, hut is installed and inside permanent construction has been done by Kashi Singh and encroached is done on whole side. | No type of encroachment is found between street of Geeta Bhawan No.3 and Vaanprasth Ashram, there is encroachment done by installing a temporary hut on the road to river Ganga, which has been removed by the local administration. |
| 9. | Like this there are encroachments done on the toilets established by KumbhMela in east of Vaanprasth Ashram by | This is government land, the same is adjoining to main road of JankiPul- Ram Jhula and there is encroachment has been done by installing 2 temporary huts on the government land. In this regard notices have been issued to the |

30

| | | |
|---|---|---|
| | installing the huts. | encroachers and the temporary huts shall be removed soon. |
| 10. | There is very important area of Swargashram, the image of the same is not shown good by blocking the area installing the Thelies/ stalls in bad manner and it create a bad picture on the tourism industry, therefore, it has to be considered that the garbage create bad picture in the mind of tourist. | According to the area of Nagar Panchayat, Jaunk 60 percent area of Jaunk is plain and about 40 percent area is hilly, most of the land is in occupation of different organizations/ ashrams, they covered their area by constructing the boundary walls, so therefore, the decentralization of all Thelies, Stalls and Khomchas etc. is necessary. |
| 11 | Due to no restrain on same, new stalls are establishing daily by the persons by calling their relatives and family persons, this problem is increasing day by day.<br><br>The information about selling of illegal liquor | This has been informed by Nagar Panchayat, that the action for dismantling the illegal vendors is done from time to time, most of the vendors are using commercial Gas cylinders, the action of confiscation/ imposing fine in case of using of domestic cylinder. |

| | | |
|---|---|---|
| | and other illegal drugs is received from time to time and most of the persons are using domestic cylinder openly, it is very sensitive in view of security, having a cylinder on the stall, recently an incident of fire have occurred opposite side of Joshi Provision Store and a big damages had not happened, in that incident the hands of shop-owner were scorched and like this incidents happened in Ramjhula opposite side of Umashankar Delhiwala due to fire in cylinder, there may be a big incident, if this type of incident tooks place, then for the | |

NOTARY N.S. NEGI NOTARY PUBLIC Pauri Garhwal Reg. No. 1/09/2012 GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | same Executive Officer, Nagar Panchayat, SwargashramJaunk will be responsible. The thelies vendors are using kerosene stoves and domestic gas cylinder and stoves, due to the same some fire incident had took place, and they can be happen in future, are we waiting for a big incident? | |
| 12 | This is to inform that most of encroachers are not from Swaragsharam, the picture of very important tourist place Swaragsharam area is being harmed because of some of the officers. | This has been informed by Nagar Panchayat, Swaragashram-Jaunk, that the licences have been issued to the street vendors after due verification. The Nagar Panchayat, Swaragshram-Jaunk can issue the licences to the vendors from other areas after fulfilling the criteria according to the provisions of Uttarakhand Street vending Rules, |

| | | |
|---|---|---|
| | | 2016. |
| 13 | Therefore, by removing the said illegal encroachment and all can be shifted opposite side of VedNiketan Ashram nearby JhankiJhula, the local residents will not have any problem for this action, because JankiJhula is a busy place and the movement of the persons is whole day and till late night, there will be no adverse effect on their business due this step, and area will become neat and clean. | This has been informed by Nagar Panchayat, SwaragashramJaunk, that in the meeting dated 15.11.2022 of town vending committee of Nagar Panchayat under the provisions of Uttarakhand Street vending Rules, 2016, the non-restricted area (Vending Zone) has been decided, the action for shifting the Thelies/ stalls from busy roads will be taken shortly. |

6. That it is to bring to the kind notice of this Hon'ble Tribunal that currently 57 vendors have been issued vending certificates by Nagar Panchayat Swaragsharam-Jaunk for carrying on vending

business in 7 vending zones that have been decided by the town vending committee as per the provision of Uttarakhand Street vending Rules, 2016, covering the area from ward No.3 Chotiwala Hotel to Ward No.4- JankiSetu, length of the same is 1200 meters. Currently the work of resettlement of concern street vendors to the designated vending zones is already under progress.

7. No garbage is found disposing in river Ganga in the Nagar Panchayat area, Jaunk due to operation of theli/stalls.

8. That in view of the above mentioned facts, the joint committee given the following suggestions:

   (I) The vendors registered by Nagar Panchayat, Swaragrashram-Jaunk only should be given permission to operate and it should be ensured that business by the vendors by the shall be done in vending zone.

   (II) The vending Zone and prohibited vending area has to be decided.

   (III) The business by the vendors has to be banned on the river, river beds.

(IV) Regular sweeping/ cleaning of the area has to be done, and it has to be ensured that for entire solid waste generated by the vendors, for that dust bins be arranged in appropriate quantity..

Copy of the report of District Magistrate, Pauri Garhwal, Uttarakhand dated 28.12.2022 alongwith its annexures is annexed hereto and marked as ANNEXURE R-3.

9. That the present Report by way of Affidavit in compliance of direction passed by this Hon'ble Tribunal is being filed kind perusal of this Hon'ble Tribunal.

DEPONENT

**VERIFICATION**

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal

36

submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Pauri, Uttarakhand on this 19 day of January, 2023.

NOTARY
N.S. NEGI
NOTARY PUBLIC
Pauri Garhwal
Regd. No. 1/091/2012
GOVT. OF U.K. INDIA

Sworn & Verified the Deponent Before me on 19/1/2023 at 9 A.M./P.M. at Pauri Garhwal (U.K.)

Narendra Singh Negi
Advocate/Notary Public

DEPONENT

Filed through:

Rahul Verma

[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand /Respondent
137, Tower No.10, Supreme Enclave,
MayurVihar Phase-I,
Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

37
ANNEXURE R-1

Item No.06 (Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPALBENCH**

(By Video Conferencing)
Original Application No. 583/2022

Naveen Rana ...Applicant

Versus

State of Uttarakhand ...Respondent

Date of hearing: 14.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**Application is registered based on a Letter Petition received by Email.**

**ORDER**

1. The grievance in the present letter petition sent by email, which is treated and registered as original application is about large scale illegal encroachments in the form of mobile and stationary vendors stalls spread all over the bank of River Ganga from Ram Jhula to Janki Jhula at Swargashram, Pauri Garhwal (Uttarakhand) which are causing pollution of River Ganga. The vendors have encroached the bathing ghats and even Toilets constructed during Kumbh Mela outside Vanprasth Ashram. The area has become prone to untoward accidents because of use of highly inflammable fuel by the vendors.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897***.This Tribunal can also take cognizance of such cases on the basis of

letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of the representative of State PCB, Executive Officer, Municipal Council, Pauri and the District Magistrate, Pauri to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position, take appropriate remedial action by following due process of law particularly to ensure that there should not be any encroachment and illegal activity in the prohibitory zone and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. List for further consideration on 20.12.2022.

5. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the State PCB, Executive Officer, Municipal Council, Pauri and District Magistrate, Pauri by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 14, 2022
AG

TRUE COPY

NOTARY
N.S. NEGI
NOTARY PUBLIC
GOVT. OF U.K. INDIA

Sworn & Verified the Deponent Before me 19/1/2023 at 9:10 A.M./P.M. at Pauri Garhwal (U.K.)

Narendra Singh Negi
Advocate/Notary Public

39
ANNEXURE-2

Item No. 11 (Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 583/2022

Naveen Rana ...Applicant

Versus

State of Uttarakhand & Ors. ...Respondents

Date of hearing: 20.12.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.**
**HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondents: Mr. Rahul Verma, AAG for the State of Uttarakhand.
Mr. Mukesh Verma, Advocate for UKPCB (through VC).

**Application is registered based on a letter petition received by Email.**

NOTARY GOVT. OF U.K. INDIA 19/1/23

**ORDER**

1. The grievance in the present letter petition is about large scale illegal encroachments in the form of mobile and stationary vendors stalls spread all over the bank of River Ganga from Ram Jhula to Janki Jhula at Swargashram, Pauri Garhwal (Uttarakhand) which are causing pollution of River Ganga. The vendors have encroached the bathing ghats and even Toilets constructed during Kumbh Mela outside Vanprasth Ashram. The area has become prone to untoward accidents because of use of highly inflammable fuel by the vendors.

2. Vide order dated 14.09.2022, this Tribunal constituted a Joint Committee comprising of the representative of Uttarakhand Pollution Control Board (UKPCB), Executive Officer, Municipal Council, Pauri and

the District Magistrate, Pauri and directed the same to verify the factual position and submit its report within one month.

3. However, report of the Joint Committee has not been received so far.

4. Learned Additional Advocate General for the State of Uttarakhand seeks some more time to file report of the Joint Committee.

5. The request is allowed. The Joint Committee is again directed to submit its report **within one month** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

6. It is clarified that if the report is not submitted within the permitted period, exemplary costs may be imposed on the Members of the Joint Committee.

7. List for further consideration on 16.02.2023.

8. A copy of this order be forwarded to the Member Secretary-UKPCB, the Executive Officer, Municipal Council, Pauri and the District Magistrate, Pauri by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 20, 2022
AVT

NOTARY N.S. NEGI NOTARY PUBLIC Pauri Garhwal GOVT. OF U.K. INDIA 19/1/23

Sworn & verified the Deponent Before me on 19/1/2023 at ... A.M./P.M. at Pauri Garhwal (U.K.)

Narendra Singh Negi
Advocate/Notary Public

TRUE COPY

41
ANNEXURE R-3

**अति आवश्यक / महत्वपूर्ण / समयबद्ध**

।। कार्यालय जिलाधिकारी गढ़वाल ।।
E-mail D-dmgarhwal@gmail.com/phone-01368-222250

संख्या– 649/21–एल0बी0सी0–रिट0अनु0आख्या0/2022–223 पौडी दिनांक 16 जनवरी 2023

सेवा में,

उप जिलाधिकारी
यमकेश्वर।

विषयः– मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–583/2022 श्री नवीन राणा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 14.09.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक श्री नवीन राणा, सभासद, नगर पंचायत स्वर्गाश्रम जौंक, पौड़ी, गढ़वाल द्वारा मा0 राष्ट्रीय हरित प्राधिकरण सम्बोधित पत्र की प्रतिलिपि इस कार्यालय को पृष्ठांकित है, के सम्बन्ध में क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, देहरादून, उपजिलाधिकारी, यमकेश्वर एवं अधिशासी अधिकारी, नगर पंचायत, जौंक की समिति गठित करते हुए कार्यालय पत्र संख्या–445/21–एल0बी0सी0/जॉच/2022–23 दिनांक 10.10.2022 में निर्देशित किया कि संयुक्त जॉच आख्या उपलब्ध कराना सुनिश्चित करें।

प्रेषित संयुक्त जांच आख्या के बिन्दु संख्या–8 एवं 9 में अस्थाई झोपड़ी निर्माण कर अतिक्रमण से अवगत कराया गया है।

अतः संयुक्त जांच समिति द्वारा प्रेषित आख्या की बिन्दु संख्या 8 एवं 9 के सम्बन्ध में तत्काल नियामनुसार आवश्यक कार्यवाही करने का कष्ट करें तथा आख्या दिनांक 19.1.2023 तक अनिवार्य रूप से जिलाधिकारी महोदय के अवलोकनार्थ प्रेषित करें। प्रकरण मा0 राष्ट्रीय हरित प्राधिकरण से सम्बन्धित है तथा आपका व्यक्तिगत ध्यान अपेक्षित है।
संलग्न–यथोपरि।

भवदीय,

प्रभारी अधिकारी
कृते जिलाधिकारी, गढ़वाल।

प्रतिलिपि– अधिशासी अधिकारी नगर पंचायत जौंक को इस निर्देश के साथ प्रेषित कि उक्त प्रकरण में उप जिलाधिकारी यमकेश्वर से तत्काल समन्वय स्थापित कर नियमानुसार आवश्यक कार्यवाही करना सुनिश्चित करें।

प्रभारी अधिकारी
कृते जिलाधिकारी, गढ़वाल।

NOTARY
N.S. NEGI
NOTARY PUBLIC
Pauri Garhwal
Regd. No. 10/9/2012
GOVT. OF U.K. INDIA

Sworn & Verified the Deponent Before me on 19/1/2023 at 9 A.M./P.M. at Pauri Garhwal (U.K.)

Narendra Singh Negi
Advocate/Notary Public

ITRUR GP41

17/1/23

42

**मा0 राष्ट्रीय हरित अधिकरण में मूल आवेदन संख्या–583/2022 श्री नवीन राणा बनाम उत्तराखण्ड राज्य में पारित आदेश दिनाँक 14–09–2022 के अनुपालन में समिति का गठन कर स्थलीय निरीक्षण के सम्बन्ध में।**

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या– 583/2022 श्री नवीन राणा बनाम उत्तराखण्ड राज्य में पारित आदेशों के अनुक्रम में निम्न विभागों की संयुक्त समिति का गठन किया गया।

1. जिलाधिकारी, पौड़ी गढ़वाल।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
3. अधिशासी अधिकारी, नगर पंचायत, जौंक।

तत्कम में उपरोक्त विभागों द्वारा निम्न सदस्यों को नामित किया गया, जिसके अनुक्रम में नगर पंचायत, स्वर्गाश्रम–जौंक क्षेत्रान्तर्गत रामझूला सेतु से जानकी झूला सेतु तक ठेली वालों के द्वारा अवैध अतिक्रमण के सम्बन्ध में संयुक्त निरीक्षण समिति द्वारा दिनांक 12.11.2022 को किया गया।

1. श्री प्रमोद कुमार उप जिलाधिकारी, यमकेश्वर गढ़वाल
2. डा0 आर0के0 चतुर्वेदी, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण, नियंत्रण बोर्ड, देहरादून।
3. श्री राकेश कण्डारी, सहायक पर्यावरण अभियन्ता, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
4. श्रीमती मन्जु चौहान, अधिशासी अधिकारी, नगर पंचायत, स्वर्गाश्रम–जौंक, पौड़ी गढ़वाल।

स्थलीय निरीक्षण के समय श्री नवीन राणा, पार्षद, शिकायतकर्ता ऋषिकेश उपस्थित थे। स्थलीय निरीक्षण में शिकायतकर्ता के शिकायती पत्र के क्रम में बिन्दुवार निम्नवत स्थिति पायी गयी है, जिसके फोटोग्राफ संलग्न संलग्न है।

| शिकायती पत्र का बिन्दु संख्या | शिकायत का विवरण | स्थलीय स्थिति |
|---|---|---|
| 1 | रामझूला से गीता भवन की ओर मुड़ते ही दिल्ली वालों की दुकान के सामने, जोशी प्रोविजन स्टोर, करघा वस्त्रालय के सामने तथा गीता भवन पूड़ी मिठाई की दुकान के सामने भी बेतरतीब ठेलियाँ लगी हुयी हैं तथा भारी गंदगी व्याप्त है। | रामझूला से गीता भवन की ओर मुड़ते हुए जोशी प्रोविजन स्टोर, करघा वस्त्रालय के सामने लगभग 2–3 पंजीकृत ठेलियां चलायमान स्थिति में पायी गयी हैं तथा चलायमान स्थिति में होने के कारण उक्त स्थल पर नगर पंचायत कर्मियों द्वारा सफाई की जाती है तथा गंदगी जैसी कोई स्थिति नहीं पायी गयी। |
| 2 | नाव घाट के ऊपर भी चाय आदि की स्थायी ठेलियाँ/स्टाल लगी हुयी हैं, जो भारी गंदगी करते हैं। | निरीक्षण के सयम नाव घाट पर चाय की कोई ठेली नहीं लगी पायी। नावघाट के उपरी भाग में मार्ग पर एक पंजीकृत ठेली लगी है। उक्त ठेली संचालक द्वारा ठेली पर कूड़ादान की व्यवस्था की गयी है जिससे उक्त ठेली से उत्पादित होने वाला अपशिष्ट गंगा नदी में नहीं जाता है। |
| 3 | नई धर्मशाला के गेट पर स्वर्गाश्रम ट्रस्ट के एक कर्मचारी द्वारा एक चाय की दुकान स्टॉल, बहुत ही बेतरतीब तरीके से लगाकर सड़क के उपर अतिक्रमण किया हुआ है तथा बहुत ज्यादा गंदगी फैलाई हुयी है। | नई धर्मशाला के गेट पर लगाया गया चाय का स्टाल सड़क के किनारे है। उक्त स्टॉल पर सम्बन्धित द्वारा कूड़ादान की व्यवस्था की गयी है, जिससे अपशिष्ट इधर–उधर नहीं फैलता है। |
| 4 | लक्ष्मी नारायण मंदिर के घाट के दोनों साइड की सीढ़ियों पर करीब 20 स्टॉल वालों के द्वारा पूर्ण रूप से अतिक्रमण किया गया है, जहाँ पर भारी गंदगी व्याप्त है और पूरे का पूरा घाट बन्द कर दिया गया है। इन ठेली वालों के द्वारा घाट पर ठेली लगाने से महिलाओं को स्नान आदि करने में भी बहुत दिक्कत होती हैं तथा इसी आड़ में नहाने वाले यात्रियों के कपड़े, पर्स, जेवर आदि भी चोरी | स्वर्गाश्रम में लक्ष्मीनारायण मन्दिर के समीप लगभग 12 पंजीकृत स्टाल हैं। इस स्टॉल के कारण गंगा घाट पर आवागमन में किसी प्रकार की बाधा उत्पन्न नहीं होती हैं। उक्त ठेलियाँ गंगा घाट से पर्याप्त दूरी पर लगी हुयी हैं। उक्त ठेली संचालकों द्वारा अपशिष्ट हेतु कूड़ादान भी लगाये गये हैं। उक्त स्थल पर समस्त ठेली संचालक लाईसेंस धारक हैं। |

NOTARY R.S. Negi NOTARY PUBLIC Garhwal GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | होते रहते हैं, जिसकी सूचना पुलिस के द्वारा दर्ज किये जाने में सदैव आनाकानी की जाती है, जिस कारण यह घटनाऐं रिकार्ड पर नहीं आ पाती। ठेली वालों में अधिकाँश लोग बाहरी क्षेत्रों के हैं। | |
| 5 | गीता भवन के सामने लगभग आधी सड़क घेरकर ठेली व स्टाल लगाये गये हैं, जहाँ बहुत ही ज्यादा गंदगी रहती है तथा देखने में भी बहुत अधिक बुरा लगता है। | गीता भवन नं–1 के मुख्य द्वार के सामने वाले मार्ग पर लगभग 2–3 पंजीकृत ठेली संचालक व्यवसाय करते हैं, जिनके द्वारा अपशिष्ट हेतु कूड़ादान रखे गये हैं इसलिये स्थलीय निरीक्षण के दौरान गंदगी जैसी कोई स्थिति नहीं पायी गयी। |
| 6 | गीता भवन के गेट पर भी ठेली वालों का भारी जमावड़ा रहता है तथा गीता भवन से लेकर भारत साधू समाज बाजार प्रारंभ होने तक भी सड़क के उपर स्थाई अतिक्रमण हो चुका है, जहाँ पर बहुत ज्यादा गंदगी व्याप्त रहती है। यहाँ पर एक ही परिवार द्वारा कुल 06 ठेलियाँ/स्टाल लगाकर अतिक्रमण किया गया है। और यह ठेलियां ठीक गीता भवन नंबर 01 के गेट के सामने आधी से ज्यादा सड़क को घेरकर लगाई जाती हैं। इससे शर्मनाक स्थिति और कोई नहीं हो सकती कि अधिकारी भी चुपचाप वहां से निकल जाते हैं और उन पर कोई कार्यवाही नहीं करते हैं। | गीता भवन नं0–1 के मुख्य द्वार के समीप वाले मार्ग पर 02 पंजीकृत ठेलियाँ/स्टॉल लगे हैं, जिनके कारण मार्ग पर आवागमन में कोई कठिनाई स्थलीय निरीक्षण के दौरान नहीं पायी गयी। |
| 7 | इसके पश्चात बाजार को पार करते ही गीता भवन नंबर–02 के गेट के सामने पंजाब नेशनल बैंक के सामने परमार्थ निकेतन घंटाघर के निकट तथा आगे जानकी सेतु तक इसी प्रकार ठेली वालों के द्वारा सड़क पर अतिक्रमण कर पूरी की पूरी सड़क पर अतिक्रमण किया गया है। | गीता भवन नं0–2 के सामने एवं पंजाब नेश्नल बैंक स्वर्गाश्रम के सामने वाले मार्ग पर लगभग 2–3 पंजीकृत ठेलियाँ चलायमान स्थिति में संचालित होती हैं। |
| 8 | गीता भवन नंबर–03 और वानप्रस्थ आश्रम के बीच वाली गली तथा गंगा जी की ओर जाने वाले रास्ते पर काशी सिंह के द्वारा बाहर से झोपड़ी तथा अंदर पक्का निर्माण कर पूरे का पूरा अतिक्रमण कर लिया गया है। | गीता भवन नं0–3 एवं वानप्रस्थ आश्रम के बीच वाली गली में किसी भी प्रकार का अतिक्रमण नहीं पाया गया। गंगा नदी की ओर जाने वाले मार्ग पर एक अस्थाई झोपड़ी बनाकर अतिक्रमण किया गया है। |
| 9 | इसी प्रकार वानप्रस्थ आश्रम के बाहर पूर्व में कुंभ मेला द्वारा लगाए गए शौचालयों पर अतिक्रमण कर उसके ऊपर पूरी की पूरी झोपड़ी बनाकर अतिक्रमण कर लिया गया है। | यह सम्पत्ति सरकारी भूमि है, जो कि जानकी पुल रामझूला के मुख्य मार्ग से लगी हुई है, जिसमें 02 अस्थाई झोपड़ियों का निर्माण कर सरकारी भूमि पर अतिकमण किया गया है। (आख्या संलग्न) |
| 10 | स्वर्गाश्रम एक अत्यन्त महत्वपूर्ण क्षेत्र है और इसमें ठेली/स्टॉल वालों के द्वारा बेतरतीब ठेलियाँ लगाये जाने से पूरे के पूरे क्षेत्र की छवि धूमिल होती है तथा इससे पर्यटन उद्योग पर भी विपरीद प्रभाव पड़ रहा है। इस प्रकार की गंदगी और बहुत ही भद्दे पन को देखकर पर्यटक यहां पर क्या छवि लेकर जाते हैं यह एक विचारणीय प्रश्न है। | नगर पंचायत, स्वर्गाश्रम–जौंक क्षेत्र की भौगोलिक स्थिति के अनुसार लगभग 60 प्रतिशत भाग मैदानी तथा लगभग 40 प्रतिशत भाग पर्वतीय है। अधिकाँश भूमि विभिन्न संस्थाओं/आश्रमों के स्वामित्व की है जिनके द्वारा चारदीवारी की गयी हैं। वर्तमान परिदृश्य में समस्त ठेलियाँ, फड़ों, खोमचों का विकेन्द्रीकरण किया जाना आवश्यक है। |
| 11 | इस पर अंकुश न लग पाने के कारण यह लोग आय दिन अपने रिश्तेदारों एवं परिवार के लोगों | नगर पंचायत द्वारा अवगत कराया गया कि समय–समय पर अवैध ठेली संचालकों को हटाने की कार्यवाही भी अमल में |

NOTARY PUBLIC GOVT. OF U.K. INDIA

| | | |
|---|---|---|
| | को बुलाकर यहां नए–नए स्टॉल स्थापित कर रहे हैं, जिससे कि यह समस्या एक विकराल रूप लेती जा रही है। इनमें से कई लोगों द्वारा अवैध शराब तथा अन्य अवैध मादक पदार्थों की अवैध बिक्री की सूचना भी समय–समय पर प्राप्त होती रहती है तथा इनमें से ज्यादातर लोग घरेलू सिलेंडर का धड़ल्ले से उपयोग करते हैं। प्रत्येक ठेली पर एक सिलेंडर होने के कारण सुरक्षा की दृष्टि से भी अत्यंत संवेदनशील एवं खतरनाक स्थिति बनी हुयी है। हाल ही में जोशी प्रोविजन स्टोर के सामने एक ठेली के सिलेण्डर में आग लगने के कारण दुकान का भी बहुत बड़ा नुकसान होने से बचा, जिसमें दुकान मालिक के हाथ भी झुलस गये थे तथा इसी प्रकार राम झूला के निकट उमाशंकर दिल्ली वालों के सामने भी सिलिण्डर में आग लगने की एक घटना हाल ही में घटित हो चुकी है, जिससे किसी भी समय कोई बहुत बड़ी दुर्घटना हो सकती है, उसके लिये भी सम्पूर्ण जिम्मेदारी अधिशासी अधिकारी नगर पंचायत, स्वर्गाश्रम–जौंक की होगी। इन ठेलियों पर अवैध रूप से केरोसिन स्टोव, घरेलू गैस सिलिण्डरों व चूल्हों का भी व्यावसायिक प्रयोग किया जा रहा है, जिसके चलते आगजनी की कुछ घटनायें हो चुकी हैं और कभी भी कोई बड़ी दुर्घटना हो सकती है। क्या हम वाकई किसी बड़े हादसे का इंतजार कर रहे हैं? | लायी जाती है। अधिकांश ठेली संचालकों द्वारा व्यावसायिक गैस सिलिण्डरों का उपयोग किया जाता है। घरेलू गेस सिलिण्डर के उपयोग की स्थिति में जब्ती/अर्थदण्ड की कार्यवाही प्रशासन द्वारा अमल में लायी जाती है। |
| 12 | अवगत कराना है कि अतिक्रमण करियों में अधिकांश लोग स्वर्गाश्रम क्षेत्र के नहीं हैं, तथा कुछ अधिकारियों के द्वारा मात्र स्वार्थपूर्ति के कारण भारतवर्ष के अत्यन्त महत्वपूर्ण पर्यटक एवं तीर्थ स्थल स्वर्गाश्रम क्षेत्र की छवि को नुकसान पहुंचाया जा रहा है। | नगर पंचायत, स्वर्गाश्रम–जौंक द्वारा अवगत कराया गया कि ठेली संचालकों को लाईसेंस नियमानुसार सत्यापन के उपरान्त ही निर्गत किये जाते हैं। नगर पंचायत, स्वर्गाश्रम–जौंक द्वारा पात्रता पूर्ण करने पर स्वर्गाश्रम क्षेत्र से इतर अन्य क्षेत्र के निवासियों को भी उत्तराखण्ड फेरी नियमावली–2016 के प्राविधानों के अनुसार ठेली संचालन हेतु लाईसेंस निर्गत किये जा सकते हैं। |
| 13 | अतः इस अवैध तथा बेतरतीब अतिक्रमण को हटा कर इन्हें वेद निकेतन आश्रम के सामने जानकी झूला के निकट सभी को एक स्थान पर स्थान दिया जा सकता है, जो क्षेत्र के स्थानीय निवासी हैं तथा वहां पर इन्हें कोई समस्या भी नहीं होगी। क्योंकि जानकी झूला आज एक व्यस्ततम स्थान है और जहाँ पर पूरा दिन और देर रात्रि तक लोगों का आवागमन रहता है। इससे इनके व्यवसाय पर कोई प्रतिकूल प्रभाव भी नहीं पड़ेगा तथा क्षेत्र भी साफ स्वच्छ सुन्दर हो जायेगा। | नगर पंचायत, स्वर्गाश्रम–जौंक द्वारा अवगत कराया गया कि उत्तराखण्ड फेरी नियमावली–2016 के अनुसार गठित नगर फेरी समिति की बैठक दिनॉक–15 नवम्बर, 2022 को गैर प्रतिबन्धित फेरी क्षेत्र (Vending Zone) का निर्धारण किया गया है। नगर फेरी समिति द्वारा गैर प्रतिबन्धित फेरी क्षेत्र में यथा आवश्यकता मार्गों से ठेली/फड़ों को शिफ्ट किये जाने की कार्यवाही भी यथाशीघ्र अमल में लायी जायेगी। |

NOTARY PUBLIC GOVT. OF U.K. INDIA

45

नगर पंचायत, जौंक क्षेत्रान्तर्गत वार्ड नं–3, चोटीवाला होटल से वार्ड नं–4 जानकी सेतु तक, जिसकी कुल लम्बाई 120 मीटर है, पर कुल 57 रजिस्ट्रड ठेलियों संचालकों द्वारा व्यवसाय किया जा रहा है। नगर पंचायत द्वारा अवगत कराया गया कि क्षेत्रान्तर्गत (Vending Zone) हेतु वर्तमान समय में नगर पंचायत, स्वर्गाश्रम–जौंक में उत्तराखण्ड फेरी नियमावली–2016 के अनुसार फेरी समिति की बैठक में 07 वैन्डिंग जोन की उपलब्धता के आधार पर निर्धारण किया गया है। नगर पंचायत स्वर्गाश्रम, जौंक क्षेत्र में ठेलीयों, फड़ों के संचालन से गंगा नदी में किसी भी प्रकार का अपशिष्ट निस्तारित होता नहीं पाया गया।

उपरोक्त तथ्यों के आधार पर समिति द्वारा निम्न सुझाव दिये गये–

1. नगर पंचायत, स्वर्गाश्रम–जौंक द्वारा पंजीकृत वेन्डरों को ही संचालन की अनुमति दी जायी तथा निर्धारित वेन्डिंग जोन में ही व्यवसाय करने हेतु सुनिश्चित किया जाये।
2. वेन्डिंग जोन एवं प्रतिबन्धित फेरी क्षेत्र का निर्धारण किया जाये।
3. घाटों/नदी किनारों पर उत्प्रवाह जनित करने वाले व्यवसायों/वेन्डरों को प्रतिबन्धित किया जाये।
4. क्षेत्र में नियमित रूप से सफाई की व्यवस्था सुनिश्चित की जाये एवं वेन्डरों से जनित होने वाले ठोस अपशिष्ट के निस्तारण हेतु पर्याप्त मात्रा में कूड़ेदानों की व्यवस्था की जाये।

(मन्जू चौहान)
अधिशासी अधिकारी
नगर पंचायत, स्वर्गाश्रम–जौंक
पौड़ी गढ़वाल।

(राकेश कण्डारी)
सहायक पर्यावरण अभियन्ता
उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड
क्षेत्रीय कार्यालय देहरादून।

(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड
क्षेत्रीय कार्यालय देहरादून।

(रमेश चन्द्र बहुगुणा)
राजस्व निरीक्षक
उदयपुर तल्ला–1
यमकेश्वर गढ़वाल

(प्रमोद कुमार)
उप जिलाधिकारी
यमकेश्वर गढ़वाल।

Sworn & verified the Deponent Before me 19/11/2023 at A.M./P.M. at Pauri Garhwal (U.K.)

Narendra Singh Negi
Advocate/Notary Public

TRUE COPY